

R.A. 229/95
in
M.A. 710/95
in
O.A.1692/94

(9)

Dated:26.7.96

Present: Sh.K.P. Dohare, Counsel for the
review applicant.

Sh. R. L. Dhawal, Counsel for the
respondents.

ORDER(Oral)

RA 229/95 in MA 710/95 has been listed today alongwith OA1692/94. Heard the learned counsel for the parties at considerable length. The RA seeks to review the order passed in MA. 710/95 on 6.6.95. In the MA a prayer was made to seek certain corrections in the annexures to the OA regarding TA bills which were stated to have been submitted to the respondents at the relevant point of time and it was held that by an amended application, the applicant sought to change the nature of the claim, the MA was not allowed and rejected. It is against this order that the applicant has filed this RA for review of the order dated 6.6.95 passed in MA.710/95.

2. After ^{hearing} the learned counsel for the parties, it is felt that there is no error apparent on the face of the order and accordingly this RA is rejected.


(K. MUTHUKUMAR)
Member(A)